

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.621
IB-532/PB/2016
IA/06/2024

IN THE MATTER OF:

M/s. Variscon Engineering Services Pvt. Ltd

...PETITIONER

Vs

M/s. Pier-One Constructions Pvt. Ltd

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

:Adv Mayank Singhal. Mr. Abhishek
Anand along with Karan Kohli and
Ms. Palak Kalra, Advocates

ORDER

IA/06/2024

Ld. Counsel for the Applicant is present and submitted that in terms of the order dated 12.03.2024 they have served the Suspended Management and have filed proof of service however, the same is not reflected on the e-portal. Ld. Counsel for the Applicant is directed to approach the Registry and cure defects so that the same be reflected on the e-portal. In view of this, list the matter on **05.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)